

BEFORE THE NATIONAL GREEN TRIBUNAL, (SZ)**SITTING AT CHENNAI**

(Under Section 18 (1) read with Sec. 14 & 15 of
National Green Tribunal Act, 2010)

Original Application No.299 of 2024(SZ)

IN THE MATTER OF

Sathishkumar R
S/o. Ramasamy, 1/223A,
Kalampalayam, Pongupalayam,
Pongupalayam, Tiruppur, Tamil Nadu - 641666.

...Applicant

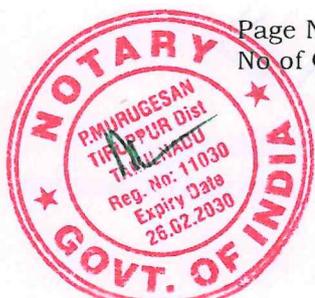
Versus

1. District Collector, Collectorate,
Palladam Road, Tiruppur,
Tamil Nadu 641604 Phone: 0421-2971100
Email ID: collrtup@nic.in
2. Tamil Nadu Pollution Control Board
Represented by its District Environmental Engineer,
Tiruppur, II Floor, Kumaran Complex, Kumaran Road,
Tiruppur 641601. Phone: 0421 - 2236210
Email ID: deetnpcbtpr.n@gmail.com
3. Tiruppur Municipal Corporation,
Represented by its Commissioner,
Avinashi-Tiruppur Rd, Noyyal, Tiruppur,
Tamil Nadu 641604 Phone: 0421-2240153
Email ID: commr.tiruppur@tn.gov.in
4. Srinivas Waste Management Services (P) Ltd,
Represented by its Managing Director,
F 3 Harmony Enclave, No.8, M P Avenue Abusali Street,
Saligramam, Chennai 600093 Phone No.: +91-44-43542424
Email ID: info@swms.in

...Respondents

REPLY FILED BY THE THIRD RESPONDENT

I Amith M P, Son of Mohanan M P, aged about 35 years, presently working as Commissioner, Tiruppur City Municipal Corporation, do hereby solemnly affirm and sincerely state as follows:



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No of Corns: Nil


COMMISSIONER
Tiruppur City Municipal Corporation.

1. I am the third Respondent herein and as such I am well acquainted with the facts and circumstances of the case from the records available in my office. I am filing this reply statement on behalf of the Tiruppur City Municipal Corporation.
2. I respectfully submit that I have gone through the Application filed by the Applicant and I hereby deny all the allegations made therein except those that are specifically admitted herein.
3. I respectfully submit that Tiruppur City Municipal Corporation (herein after the Corporation) comprises 60 wards in to 4 zones, with a population of around 14 lakhs and an area of 159.35 sq. km. Approximately 2,00,000 people commute daily to the Tiruppur city for labor work.
4. I respectfully submit that the Corporation comprises 3,15,732 households (2,86,386 residential and 29,346 commercial). The city generates approximately 573.55 metric tons (MT) of solid waste per day. The collection and handling of this waste is managed through outsourcing the same to M/s. Srinivas Waste Management Services Pvt. Ltd. (SWMS), Chennai with the following infrastructure and manpower:
 - 208 Sanitary Supervisors
 - 110 Drivers
 - 2,197 Sanitary Workers
 - 440 Battery-Operated Vehicles
 - 162 Light Commercial Vehicles
 - 21 Vehicle with Compactors, 24 Tipper Lorries, 5 Hook Bin Loaders and 4 Front End Loaders
5. I respectfully submit the following are the waste managing activities that are currently operational:
 - I. **Micro Composting Centers (MCCS):**
 - 125 metric tons of wet waste Out of the 573.55 MT of solid waste is processed daily in 25 Micro Composting Centers (MCCs). The resulting manure is distributed free of cost to local farmers. So far, approximately 27,895 MT of compost has been distributed.



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COMMISSIONER
Tiruppur City Municipal Corporation.

II. Bio-Gas Plant:

- The Corporation operates a Bio-Gas Power Plant with a capacity of 825 KWH/day, processing 10 MT of wet waste daily. The plant is operated under valid CTE/CTO granted by the TNPCB.
- The anaerobic digestion (AD) process used in this plant efficiently converts organic waste into methane-rich biogas, which is used for power generation and to charge the battery-operated vehicles. The by-products (solid and liquid) are repurposed as organic compost and nutrient-rich liquid fertilizer, ensuring zero discharge.

III. Dry Waste Resource Recovery Centers (RRCS):

- 30 MT of dry waste is processed daily across 6 RRCs. Recyclable materials are handled in collaboration with NGOs. Non-recyclable dry waste is sent to Ariyalur Cement Factory for safe incineration under the co-processing model.
- Daily 165 MT Out of the 573.55 metric tons of solid waste is processed for electricity, manure, and recyclable material. The remaining non-recyclable fraction is safely disposed of through incineration at Ariyalur Cement Factory.

6. I respectfully submit that the Corporation collects and manages the entire 573.55 MT of solid waste daily using existing infrastructure. Out of this, 125 MT of Wet waste is processed as Manure, 10 MT of Bio - Gas was used to generate electricity, 30 MT of Dry Waste is processed as recyclable and non-recyclable. The non-recyclable dry waste is sent to the Ariyalur Cement Factory for incineration.

7. I respectfully submit that the Corporation is being given awareness on daily basis by SBM-Animators to the House Holders, to use twin-bin system. One Bin is for Wet waste and another bin for Dry waste.

8. I respectfully submit that to improve home composting, daily awareness is being given to house holders who having sufficient space for home composting.

9. I respectfully submit that once in a month, coordination committee

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No of Corns: Nil



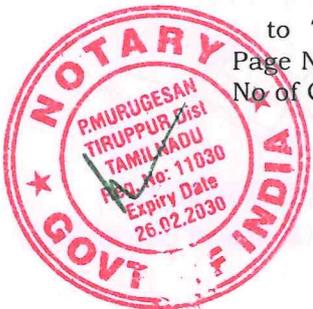

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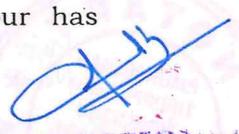
meeting has been conducted with RWA's, NGO's, Farmers, Traders, Clubs and Trust etc., to help and improve solid waste management activities in corporation.

10. I respectfully submit that Once in a Week, Awareness activities are being conducted in Schools, Colleges and Public gathering places like Bus Stand, Railway Station and Market for Improve solid waste management activities in corporation.
11. I respectfully submit that Bio-Medical Waste generated from Hospital, Clinic, Laboratories, Scan Centres are collected by Approved Bio-Medical Waste Collecting Agencies and regularly monitored by concern Sanitary Inspector and Sanitary Officer.
12. I respectfully submit that daily generated meat waste has been collected and processed by M/s. Eco-Wet Agro Supplement Ltd at Vellakovil and daily generated Industrial Waste are collected and processed by M/s. Infinite Cerclex Pvt Ltd. at Coimbatore.
13. I respectfully submit that banned plastic inspection is being conducted on regular basis with the help of TNPCB officials and to create awareness among all shop owners, not to sell single use plastic in corporation area.
14. I respectfully submit that the Corporation actively promotes plastic waste reduction through the "Manja Pai" (yellow bag) campaign, encouraging sustainable alternatives to single-use plastic.
15. I respectfully submit that a BIO-CNG plant worth Rs. 57.84 Crores project will be setup to convert approximately 200 MT of wet waste sourced from restaurants and daily vegetable markets. The project was sanctioned PPP Mode (Public - Private - Partnership) under DBOT (Design, Build. Operate and Transfer) by the government of Tamilnadu G.O MS No. 78 Municipal Administration and Water Supply Department Dated 10.06.2024. Tender was called on 26.06.2024 and letter of Acceptance given to M/s. Maha Sakthi Encon Pvt. Ltd, Coimbatore on 26.03.2025. Thereafter, the land has been identified in SF. No 51 of Palladam Village of Palladam Taluk to the extent of 8.19 Acres belonging to Tamilnadu Bhoodan Board. The District collector, Tiruppur has

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allotted above said land vide the proceedings in Roc.No.8787/2025/J3 dated 19.09.2025. The Bio-CNG is a renewable energy source and produces methane through the anaerobic digestion of organic wastes. This Methane produced is purified and compressed as Bio-CNG.

16. I respectfully submit that due to lack of available land, a cluster-based DPR is under preparation in association with TATA Consulting Engineers and Coimbatore Corporation for a 200 MT capacity Waste to Energy Plant. The same is in DPR preparation stage.
17. I respectfully submit that as per Rule 12 of the Solid Waste Management Rules, 2016, it is the responsibility of the District Collector to identify suitable land for setting up solid waste processing and disposal facilities in coordination with the local body. Accordingly, this Respondent Corporation requested assistance from the District Collector for identifying such land. In response, by order dated 24.10.2024, the District Collector identified government land in Survey No. 206 in Kalampalayam and Pongupalayam villages of Tiruppur for the purpose of waste disposal. The Corporation utilized the said land for dumping municipal solid waste in accordance with applicable norms.
18. I respectfully submit that since no suitable vacant land owned by this respondent corporation was available within the jurisdiction of the Corporation for establishing additional waste processing units or landfills and efforts made to identify and acquire land for such purposes have been met with regular public protests and resistance from local residents thereby constraining the Corporation's ability to establish centralized waste management facilities, this respondent requested the District Collector, Tiruppur assistance to identify the land suitable for disposal of Solid Waste as per Rule 12 of the Solid Waste Management Rules, 2016. In response, on recommendation of the District Collector, Tiruppur, the Revenue Divisional Officer, Tiruppur passed proceeding in R.OC No 5739/2025/A1 Dated 23.08.2025 permitting this respondent corporation to dispose of the solid waste in the land in sf.no 357/1(P) in Nallur revenue village, Tiruppur south taluk. Subsequently, this Respondent corporation started disposing solid waste in the above said land from August, 2025.



COMMISSIONER
Tiruppur City Municipal Corporation.

19. I respectfully submit that while this Respondent was disposing solid wastes in the aforesaid land, a Writ Petition in **W.P. No. 37431 of 2025** came to be filed before the Hon'ble High court of Madras by one Thiru. Velusamy P of Muthu Nagar, Tiruppur on 23.09.2025 with the prayer to issue a writ, order or direction specifically writ in the nature of **WRIT OF PROHIBITION** prohibiting the 4th Respondent (The Commissioner, Tiruppur City Municipal Corporation) from dumping municipal solid waste/garbage in the abandoned quarries located in S.F.Nos. 393/3 and 393/4A, Mudalipalayam Village and S.F.Nos 353, 354, 356 and 357 Nallur Village Tiruppur District and consequently direct the respondent 1 to 3, 5 and 6 appropriate action for removing the garbage's / wastes. The Hon'ble High court granted interim order dated 10.10.2025 thereby restraining this Respondent from dumping waste at the site.

20. It is respectfully submitted that in view of the interim order granted on 10.10.2025 by the Hon'ble High Court, for the time being, the wastes generated from the Corporation are being temporarily stored in the MCCs and Secondary Collection Points.

21. It is respectfully submitted that the Hon'ble High Court passed interim orders on 13.10.2025 in **W.P. No. 37431 of 2025** which reads, as follows

" 4. The interim order granted on 10.10.2025, will continue till 15.10.2025. In the meantime, the fourth respondent will see the feasibility of the proposals given by the writ petitioner for creation of dump yard at the following places:- (i) Kovilvali Village (ii) Iduvai Village (iii) Elavanthai Village and (iv) Kallipalayam Village.

5. Post the matter on 14.10.2025 under the same caption."

22. It is respectfully submitted that during the hearing of the case on 14.10.2025, the Hon'ble High Court in the order dated 14.10.2025 considered the report filed by the officials of the Tamil Nadu Pollution Control Board and passed orders in the following terms:

" 7. A perusal of the status of each of the villages shows that the Kovilvali Village and Elavanthi - Kallipalayam Village cannot be used as a temporary dumping site. This is on account of the Solid Waste



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Management Rules, 2016. Insofar as the Iduvai Village is concerned, the objections seem to be that, on the northern directions of the proposed locations, there is an Other District Road (ODR) and an irrigation canal is running adjacent to the site on the western direction.

8. The learned Advocate General points out in terms of Schedule 1(A)(vii) of the 2016 notification, a landfill must be: (i) 100 meters away from a river; (ii) 200 meters from pond; (iii) 200 meters from Highways Habitations, Public Parks and Water Supply Wells; (iv) 20 kilometers from Airports or Airbase and; (v) the site must not be within the flood plains as recorded for the past 100 years, or within the area falling under coastal regulations zones, wetlands, critical inhabited areas, and sensitive eco-fragile areas.

9. The Advocate General points out that an ODR or an irrigation canal does not fall under any of the prohibitions prescribed under Schedule 1(A)(vii).

10. Mr. T. Mohan, learned Senior Counsel points out that a common municipal waste management facility is covered by the Notification issued by the Government of India on 14.09.2006 and, therefore, before selecting either Iduvai Village or the proposed 17 acres pointed out by the Commissioner of the Tiruppur Commissionerate, clearance from the State Environmental Impact Assessment Authority would be essential.

11. In an ideal case scenario, a direction that nobody should generate waste in Tiruppur Corporation would be in order. However, such an order is not feasible. Every day, the 4th respondent faces the issue of generation of waste products and it necessarily has to segregate and dispose of the same in an area selected for the said purpose. To resolve the same, it was decided to hear the District Environmental Engineer, Tiruppur.

12. Mr. Suchindran, learned counsel directed the District Environmental Engineer to appear online.

13. The District Environmental Engineer was willing to consider the grant of a temporary permission for the Iduvai Village provided, if it



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Tiruppur City Municipal Corporation.

complies with the conditions that would be laid down by the Tamil Nadu Pollution Control Board. There exists abandoned quarries in the Iduvai Village in which case, if the area were being used as a segregation site, would also lead to the possibility of leachate running into the abandoned quarry and thereby affecting the water sources in and around the area.

14. In light of the above discussion, the District Environmental Engineer, Tamil Nadu Pollution Control Board, Tiruppur shall circulate the conditions which have to be complied by the Tiruppur Commissionerate, in order to make the land in Iduvai Village fit for temporary storage of the Solid waste that are being generated in the Tiruppur area.

15. He shall circulate the conditions to the Commissioner latest by 15.10.2025 at 3.00 p.m. The Commissioner, on receipt of the conditions stipulated by the District Environmental Engineer, shall take immediate steps to make the area fit for storing of the solid waste. This arrangement is only a temporary one. The 4th respondent has to simultaneously apply to all Statutory Authorities, including the Tamil Nadu Pollution Control Board, for obtaining the clearance for the 17 acres identified it in Mudalipalayam/ Nallur Village."

23. Pursuant to the order passed (specifically in Paras 14 and 15) by the Hon'ble High Court on 14.10.2025, it is submitted that the Chairperson of Tamil Nadu Pollution Control Board sent a letter to the Commissioner of Tiruppur City Municipal Corporation, the relevant portion of the same are extracted hereunder for ease of reference by this Hon'ble Tribunal.

" In this regard, in compliance with the direction of the Hon'ble High Court of Madras, the following measures to be made for utilizing the Iduvai site at SF.No.288/2 and 288/3 as temporary solid waste collection / Processing center are as follows.

1. Since the Tiruppur Municipal Corporation has not obtained authorization under the Solid Waste Management Rules, 2016, the Corporation shall apply for authorization under the Solid Waste Management Rules, 2016 and also shall obtain necessary Consent to



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Establish (CTE) and Consent to Operate (CTO) orders from the Tamil Nadu Pollution Control Board (TNPCB) for the proposed Solid Waste storage and management Site and for the Micro Composting Yards and other MSW processing facilities which are already functioning in the Tiruppur Municipal Corporation.

2. The Tiruppur Municipal Corporation shall properly fence and secure the site. Also shall provide wind net arrester arrangement around the processing site so as to avoid the carryover of particles from the storage site.

3. The Tiruppur Municipal Corporation shall make the entire area where the Municipal Solid waste to be collected and processed as impervious by providing HDPE liner/ sheet with clay liner, in such a way to prevent leachate percolation into the ground.

4. The Tiruppur Municipal Corporation shall provide necessary leachate collection system around the collection and processing area.

5. The Tiruppur Municipal Corporation shall ensure that the leachate generated are collected in a lined impervious collection pit and shall ensure that, the same is treated through any of the existing Sewage Treatment Plant of Tiruppur Municipal Corporation.

6. The Tiruppur Municipal Corporation shall carry out a baseline study of groundwater quality in and around the proposed temporary Solid Waste collection and processing Centre site at Iduvai Village prior to commencement of operations.

7. The Tiruppur Municipal Corporation shall ensure that all vehicles transporting Municipal Solid Waste to the site are properly covered to prevent spillage/littering, during transportation.

8. The Tiruppur Municipal Corporation shall take necessary measures to control odor & fly nuisance by providing proper disinfection arrangement if needed.

9. The Tiruppur Municipal Corporation shall provide adequate storm water drains to prevent surface runoff and ensure that no leachate or



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waste-laden water flows outside the premises and reaches the irrigation canal located near the site.

10. The Tiruppur Municipal Corporation shall periodically collect and evaluate samples of air, ground water and soil to monitor the remediation of the particular site.

11. The Tiruppur Municipal Corporation shall operate the facility strictly on a temporary basis as permitted by the Hon'ble High Court and TNPCB. The site shall not be used for permanent solid waste processing without obtaining prior approval from TNPCB.

12. The Tiruppur Municipal Corporation shall restore the site to its original condition upon completion of the temporary operation or as directed by TNPCB.

13. The Tiruppur Municipal Corporation shall ensure that the facility's operation does not cause nuisance, odour, or adverse impacts to nearby habitations, water bodies, or agricultural field.

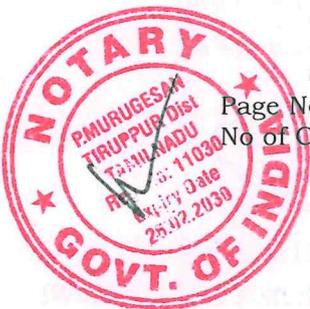
14. In addition to this the Tiruppur Municipal Corporation shall adhere to the conditions of TNPCB time to time in accordance to comply with Municipal Solid Waste Management Rule 2016.

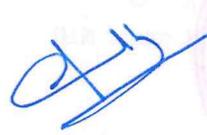
15. The Tiruppur City Municipal Corporation shall obtain the required Environmental Clearance (EC) from the State Environment Impact Assessment Authority (SEIAA), Tamil Nadu, for disposing of Municipal Solid Waste at the landfill site, in accordance with the provisions of the EIA Facility does not require Environmental Clearance, the Corporation shall utilize the site solely for collection and processing of waste and shall not use it for dumping purposes.”

24. It is respectfully submitted that the Hon'ble High Court, taking note of the conditions imposed by the TNPCB on this Respondent in Letter No. TNPCB/T6/F.027648/2024 dated 15.10.2025, has passed orders on 17.10.2025 which is as follows:

“2. The Commissioner, on receipt of the order, has commenced the necessary works. It is proposed to have the following arrangements:

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COMMISSIONER
Tiruppur City Municipal Corporation.

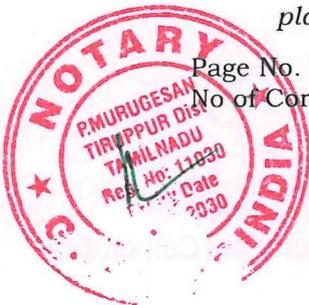
i) Hope Sheet cover arrangement. ii) Construction of leach drain with collection tank. iii) Watchman shed and barricade arrangement. iv) Street light arrangement. v) Water supply arrangement.

3. The learned Advocate General, assisted by the Commissioner, who appeared on line, states it will take 15 days time to complete the aforesaid works and make the Iduvai site ready. The Commissioner flagged an issue, of having to call for a tender for the purpose of commencing the aforesaid works. The learned Advocate General invited the attention of this Court to Section 16 of the Tamilnadu Transparency in Tenders Act of 1998 and states that the Government of Tamilnadu will pass an order exempting the Tiruppur Commissionerate from the provisions of the Act only for the purpose of creation of a temporary storage yard at Iduvai. This power will be exercised by the Government as the Tiruppur Commissionerate is facing huge problem of storage of the waste materials.

4. Once the Iduvai site is made ready in terms of the conditions imposed by the Tamilnadu Pollution Control Board (TNPCB), the Commissionerate shall immediately inform the TNPCB, which shall in turn inspect the site and certify whether it is in compliance with the condition imposed by it. Once the TNPCB clears the measures undertaken, the Tiruppur Commissionerate will be free to use the site at Iduvai as a temporary storage site.

5. Mr. Bharathidasan. S., District Environmental Engineer, Tiruppur, who appeared online, states that if the Iduvai site is going to be used only as temporary storage site alone without any processing, permission from the TNPCB would not be necessary, other than compliance with the condition imposed by them from clause No. 2 to 15 in the letter dated 15.10.2025.

6. The storage of the waste material at Iduvai is only a temporary measure. The Commissioner reported to this Court that at Mudalipalayam and Nalur, the Commissionerate has been successful in getting permission to enter upon from the owners of the property identified for the new dumping and processing yard. That being in place, the Commissionerate shall simultaneously take steps to ensure



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COMMISSIONER
Tiruppur City Municipal Corporation,

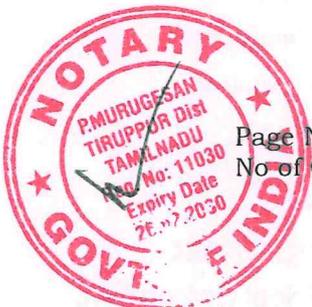
compliance with the Solid Waste Management Rules 2016 as well as Rule 392 of the Local Body Rules 2023. Rule 392 has the following conditions:

(1) identification of the area, (2) notification of the area and (3) ensuring compliance with the Tamilnadu Pollution Control Board norms.

7. Insofar as the identification of the area is concerned, it has already been done. Orders have to be passed by the council or such other authority empowered by law to do the same. The notification shall be issued in the Tamilnadu Gazette at the earliest. As the TNPCB has already imposed the norms, it is upto the Tiruppur Commissionerate to ensure that the norms are satisfied. Once the 2016 Rules and Rule 392 of the Local Body Rules are complied with, the Tiruppur Municipality would be free to use that area as a dumping and processing yard. For the present, Iduvai will be used as aforesaid. While using Iduvai, Commissioner is clear that a wall and drain will be constructed so as to ensure that leachate that is generated in this area is collected and disposed of in the STP."

26. It is submitted that in compliance of the order of the Hon'ble High Court, this Respondent immediately started the necessary ground works in Iduvai site to bring the land suitable for dumping of solid wastes and civil and other related works are in progress at the Iduvai site as detailed hereunder.

S. No.	Work Description	Estimated Cost (in Lakhs ₹)	Work Progress
I.	Barricading the site in Iduvai Village in SF Nos. 288/2 & 288/3.	59.91	The work of constructing a 55-meter permanent compound wall and earth work is currently in progress on the 288/2 & 288/3 lands of Iduvai Village. The barricading work is expected to be completed by 28.10.2025.



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COMMISSIONER
Tiruppur City Municipal Corporation.

II.	Providing 1.5 MM HDPE Liner Sheet to prevent leachate percolation into the ground at the site in Iduvai Village SF Nos. 288/2 & 288/3.	162.00	Out of the total 28,253 sq. ft., the work of preparing the ground surface for laying the 1.5 MM HDPE Liner Sheet is in progress for 6,452 sq. ft. Laying of the 1.5 MM HDPE Liner Sheet is underway.
III.	Construction of Slopes (Ramps) and Leachate Collection Tank and Drain at the site in Iduvai Village SF Nos. 288/2 & 288/3.	143.00	Slope preparation work is currently in progress and is expected to be completed within one week.
IV.	Providing Street Lighting facility in Iduvai Village Field Nos. 288/2 & 288/3.	19.00	The work of Providing Street lighting facility is in progress.
V.	Providing Water Supply facility by installing a new 7.5 HP motor pump and constructing a platform for a 5000-litre water tank at Iduvai Village Field Nos. 288/2 & 288/3.	14.00	The work is in progress.
	TOTAL	397.91	

27. Furthermore, it is submitted that the Hon'ble High court in the interim order dated 17.10.2025 made in W.P No. 37431 of 2025 has also permitted this Respondent to make use of the lands to the extent of 17.43 acres situated in Nallur and Mudalipalayam Revenue Villages in Tiruppur South Taluk. It is pertinent to state here that the Reclamation, Rehabilitation and Restoration Committee of Tiruppur District under the Chairmanship of the District Collector on 12.09.2025 conducted a meeting and Minutes of the above meeting are, among others, as follows:

" 5. The Commissioner, Tiruppur Corporation vide letter RC.No C1/4520/2025/M3 dated 05.09.2025 has requested the committee to sanction necessary fund approval from green fund to prepare the



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COMMISSIONER
Tiruppur City Municipal Corporation.

detailed project report by deploying the outsourced agency for solid waste management purpose in the abandoned quarries.

6. As per rule 35-F(3) (i) of Tamilnadu Minor Mineral Concession Rules, 1959 provision are made to convert the quarried pits into dumping yards for solid waste by adopting suitable Technologies by using the Green Fund. Accordingly, the commissioner, tiruppur Corporation and unanimously accepted to sanction necessary fund approval to prepare the detailed project report by deploying outsourced agency as per Rule 35-F(2) of the Tamil Nadu Minor Mineral Concession Rules, 1959. ”

28. It is further submitted that the Council of this Respondent corporation, in its urgent meeting held on 24.10.2025, passed resolutions authorizing this Respondent to take all necessary steps for the purchase of 17.43 acres of land for disposal of solid waste. All steps have also been taken by this Respondent to obtain requisite permissions / orders from the appropriate authorities to bring the above land into use for solid waste management.

In view of the submissions as made above, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- i. Take on record the present reply filed on behalf of the Third Respondent;
- ii. Pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Verification

I, Amith M P, Commissioner, Tiruppur City Municipal Corporation, do hereby declare that the contents of the above reply affidavit are true and correct to the best of my knowledge, belief, and information and I have signed this affidavit at Tiruppur on this 25th day of October, 2025.

COMMISSIONER

Tiruppur City Municipal Corporation.

**THIRD RESPONDENT
COMMISSIONER**

Tiruppur City Municipal Corporation.



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**P. MURUGESAN, M.A.,B.L.,
ADVOCATE & NOTARY
424, Venkateswarapuram,
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Veerapandi Pirivu, Palladam Road,
Tiruppur - 641 604.
Cell: 98423 27944**

26.10.2026

**BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

**Original Application No. 299
of 2024 (SZ)**

IN THE MATTER OF:

Sathishkumar R

...Applicant

Vs

The District Collector
and 3 Ors.

...Respondent(s)

**REPLY FILED ON BEHALF OF
THE THIRD RESPONDENT**

Next Hearing Date: 27.10.2025

Thiru. Abishek Murthy
Kritheeshwaran
**Advocates for
Respondent**
Cell: 944948599/9090979697



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No of Corns: **Nil**



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NOTARY PUBLIC

STATE OF INDIANA

County of [unclear]

do hereby certify that

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Witness my hand and seal this [unclear] day of [unclear] 19[unclear]

Notary Public

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